

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(10)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/49/IB/2017

PETITION NUMBER : CP/565/ (IB)/CB/2017

NAME OF THE PETITIONER(S) : AIR CARNIVAL PVT LTD

NAME OF THE RESPONDENT(S) : MURALI SUNDARAM

UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Jayanthi. K. Shah

Counsel for
App Respondent/

T. Eschah
14/12/17

P. HARIBABU

Applicant
Counsel for Applicant/
Respondent

P. Haribabu
14/12/17.

Kantha Surana

Resolution Professional

Kantha Surana

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ORDER

Counsel for the Corporate Debtor present and filed an Application for recalling the order dated 02.11.2017. At this stage, Counsel for the Operational Creditor caused appearance and stated that she has not got the papers. One extra copy has been handed over to the Counsel for the Operational Creditor by the Court Master and he is directed to file counter within seven days by providing copy to the other side. At this stage, RP is also present and submitted that many communications have been sent to the Directors of the suspended Board but there is no response from them. Counsel for the Corporate Debtor is directed to render full cooperation to the RP and file an affidavit to make compliance with the order dated 02.11.2017. Put up on **05.01.2018 at 10.30 A.M.**

ghk

Sd/-
MEMBER (JUDICIAL)